

GOVERNMENT OF TELANGANA  
ABSTRACT

High Court for the State of Telangana – Amendment to Rules 199 & 200 and Form No.33 of the Criminal Rules of Practice and Circular Orders, 1990 – Notification – Orders - Issued.

LAW (LA, LA&J-HOME-COURTS-A2) DEPARTMENT

G.O.Ms.No.40

Dated:19-10-2020

Read:

From the Registrar General, High Court for the State of Telangana, Hyderabad, Letter ROC.No.450/SO/2019, dated:19.11.2019.

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ORDER:

In the circumstances reported by the Registrar General, High Court for the State of Telangana, Hyderabad in the letter read above, the Government of Telangana hereby issue the following Notification which shall be published in the Extraordinary Gazette of Telangana.

NOTIFICATION

In exercise of the powers conferred by Article 227 of the Constitution of India and Section 477 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and of all other powers hereunto enabling, the Governor of Telangana hereby makes the following amendment to the Criminal Rules of Practice and Circular Orders, 1990:

AMENDMENT

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- 1) In Rule 199, in para-1, before the word "records" the words "original/photo copy/scanned copy of" shall be inserted.
  - 2) In Rule 200, for clause (a) & (b), the following shall be substituted, namely:-
    - a) "the entire original/photo copy/ scanned copy of Sessions record, whichever is called for"
    - b) "the entire original/photo copy/ scanned copy of magisterial record, whichever is called for"
  - 3) In Rule 200, for sub-rule (5), the following shall be substituted, namely:-

"Covering letter:-The Covering letter for all original/photo copy/ scanned copy of records shall be sent separately from them by post. Any delay in submitting the original/photo copy/ scanned copy of records shall be explained in the covering letter advising dispatch of records. It shall state when and how and in how many separate files the original/photo copy/ scanned copy of records are dispatched."
  - 4) In Rule 200, in sub-rule (7), before the word 'record', wherever it occurs, the words "original/photo copy/scanned copy of" shall be inserted.
  - 5) In Rule 200 in sub-rule (10), before the word 'records', the words "original/photo copy/scanned copy of" shall be inserted.

6) In Part-II in Form No.33, before the word 'record', the words "original/photo copy/scanned copy of" shall be inserted.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY  
SECRETARY TO GOVERNMENT  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To  
The Commissioner of Printing, Stationery and Stores Purchase,  
Hyderabad (with a request to publish in the Telangana Gazette  
and send 10 copies directly to the High Court for the State of Telangana).  
The Registrar General, High Court for the State of Telangana at Hyderabad.

**Copy to:-**

The P.S. to Hon'ble Governor of Telangana.  
The P.S. to Hon'ble Chief Minister.  
The P.S. to Hon'ble Minister (Law and Courts).  
The P.S. to Secretary (LA&J).  
The Law (C) Department.  
Sf/Sc.

// FORWARDED :: BY ORDER //

  
SECTION OFFICER

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**Endt.Roc.No.450/SO/2019**

**Dated:22.10.2020**

**"COMMUNICATED."**

  
**REGISTRAR GENERAL**  
23.10.20

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {with a request to communicate all the Judicial Officers in their unit for information }
- 5) The Director, Telangana State Judicial Academy, Secunderabad.
- 6) The Member Secretary, Telangana State Legal Services Authority,
- 7) The Secretary, High Court Legal Services Committee, Hyderabad.
- 8) The Secretary, Telangana High Court Advocates' Association, Hyderabad.
- 9) The Secretary, Bar Council for the State of Telangana, Hyderabad.
- 10) The Secretary, Telangana Advocates' Clerks' Association, Hyderabad.
- 11) All the Officers in the High Court for the State of Telangana.
- 12) All the Section Heads in the High Court.